

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No. 1162 of 2019

Ram Das Sahu

... **Petitioner**

-Versus-

The State of Jharkhand & Others

... **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Arshad Hussain, Advocate
For the Respondent-State : Mr. Jagdeesh, A.C. to S.C.-I

04/07.07.2020. Heard Mr. Arshad Hussain, learned counsel for the petitioner and Mr. Jagdeesh, learned counsel for the respondent-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel appearing for the respondent-State submits that although time was allowed on 27.05.2020 for filing the counter affidavit, but the same has not been filed as yet. He further seeks four weeks' time to file counter affidavit.

Time, as prayed for, is allowed. Post this matter on 20.08.2020.

(Sanjay Kumar Dwivedi, J.)

Ajay/